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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 423/2016**

KONINKLIJKE PHILIPS ELECTRONICS N.V Plaintiff

Through: Mr. Pravin Anand, Ms. Vaishali Mittal and Mr. Siddhant Chamola, Advocates.

versus

MAJ(RETD) SUKESH BEHL & ANR Defendants

Through: Mr. Kanhaiya Singhal, Mr. Prasanna, Mr. Ajay, Mr. Binwant, Mr. Pulkit, Ms. Ankita Makan and Ms. Parul Sharma, Advocates.

+ **CS(COMM) 499/2018**

KONINKLIJKE PHILIPS ELECTRONICS N.V Plaintiff

Through: Mr. Pravin Anand, Ms. Vaishali Mittal and Mr. Siddhant Chamola, Advocates.

versus

G.S KOHLI & ORS Defendants

Through: Mr. Kanhaiya Singhal, Mr. Prasanna, Mr. Ajay, Mr. Binwant, Mr. Pulkit, Ms. Ankita Makan and Ms. Parul Sharma, Advocates.

CS(COMM) 519/2018

KONINKLIJKE PHILIPS ELECTRONICS N.V Plaintiff

Through: Mr. Pravin Anand, Ms. Vaishali Mittal and Mr. Siddhant Chamola, Advocates.

versus



SURINDER WADHWA & ORS

..... Defendants

Through: Mr. Kanhaiya Singhal, Mr. Prasanna,
Mr. Ajay, Mr. Binwant, Mr. Pulkit,
Ms. Ankita Makan and Ms. Parul
Sharma, Advocates.

CORAM:

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

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11.03.2025

I.A. 6240/2025 in CS(COMM)423/2016, I.A. 6224/2025 in CS(COMM) 499/2018 and I.A. 6225/2025 in CS(COMM)519/2018 (seeking clarification of judgment dated 20th February, 2025)

1. Through the present applications, Plaintiff seeks a clarification with respect to the timelines for the payment of the damages and costs as awarded in the final judgment dated 20th February, 2025 passed by this Court.
2. In the opinion of the Court, no clarification is required as the decree is executable forthwith.
3. With the above directions, the applications are disposed of.

SANJEEV NARULA, J

MARCH 11, 2025

as